

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A.955 of 1997

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Dr. B. C. Sarma, Administrative Member.

SRIHARI BARAI, S/o. Late R.P. Barai, working  
for gain as Weaver Gr.II, Weavers' Service  
Centre, Govt. of India, 21, C.R. Avenue,  
Calcutta-78, at present residing at 14, Tarak  
Basu Lane, PO: Tala, Calcutta-2.

....Applicant.

-Versus-

1. Union of India, service through Secretary, Ministry of Textile, Udyog Bhavan, New Delhi.
2. Secretary, Ministry of Textiles, Udyog Bhavan, New Delhi.
3. Director, Weavers' Service Centre, Gauhati
4. Officer-in-Charge, Weavers' Service Centre, Calcutta
5. Officer-in-Charge, Weavers' Service Centre, Calcutta  
.. Respondents
6. Sri B.R. Das, Weaver Gr.II, Bhubaneswar  
.. Private Respondent

For the petitioner: Mr. B.C. Sinha, counsel.

For the respondents: None.

Heard on: 20.8.97.

Ordered on: 20.8.97.

O R D E R

A.K. Chatterjee, V.C.

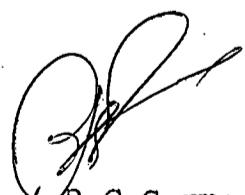
The petitioner, who is a Weaver Gr.II, is working  
at Calcutta and has been transferred from Calcutta to  
Bhubaneswar by the impugned Order dated 8.8.97. He has  
brought this application for setting aside this Order of

transfer because he is unable to <sup>move</sup> leave out of Calcutta. Under the circumstances, he has ~~also~~ made representation to the appropriate authority on 18.8.97 which has not yet been disposed of. Mr. Sinha, 1d. counsel for the petitioner also states that his reliever Mr. Das, who ~~wishes~~ <sup>has</sup> to come ~~from~~ <sup>up to</sup> Bhubaneswar, has not yet ~~been~~ relieved.

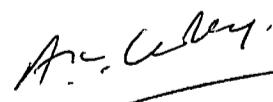
In the circumstances stated above, and on hearing the 1d. counsel for the petitioner and on perusal of the application and the annexures, we dispose it of at this stage with a direction upon the / in particular, respondent no. 3 herein, to treat this application itself as a representation for the reliefs claimed therein and till disposal of such representation, status-quo ~~to~~ <sup>of</sup> the petitioner as regards his situation as on this day, shall not be disturbed.

Order passed this day along with a copy of this application and the annexures, be communicated and served ~~forthwith~~ on the respondents by the petitioner.

Certified copy of the Order be delivered to the parties in two days.



B.C. Sarma )  
Member(A)



A.K. Chatterjee  
(A.K. Chatterjee) 20.8.97  
Vice-Chairman.